(b) if so, whether any objection was raised by the representatives of the Unions against such tape-recording?

THE DEPUTY MINISTER IN THE DEPARTMENT OF POSTS AND TELEGRAPHS (SHRI B. BHAGAVATI): (a) Yes, Sir,

(b) Yes, Sir.

RATE OF WAGES OF CASUAL LABOUR ON CENTRAL RAILWAY

460. Shri R. S. KHANDEKAR: Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that there is a difference in the rate of wages paid to the casual labour in different Divisions of the Central Railway: and
- (b) if so, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI S. V. RAMASWAMY): (a) Yes.

(b) Wages are based on rates prescribed by the local authority or State Governments and these vary from place to place.

TRANSMISSION OF HINDI TELEGRAPH MESSAGES

- 461. Shri ABDUL GHANI: Will the Minister of Law be pleased to state:
- (a) the number of words of Hindi Messages transmitted between various offices in India through telegraph circuits during 1960-61, 1961-62 and 1962-63:
- (b) the number of man-hours utilised for the transmission and reception of these messages during the above periods; and
- (c) the man-hours required for handling equal number of words in English?

THE DEPUTY MINISTER IN THE DEPARTMENT OF POSTS AND TELEGRAPHS (SHRI B. BHAGAVATI): (a) Approximately 3,499,660/3,534,940 and 4,508,340 words were transmitted

- and 4,508,340 words were transmitted during 1960-61, 1961-62 and 1962-63 respectively.
- (b) Separate statistics regarding man-hours employed on different services are not maintained.
- (c) There is practically no difference, in man-hours employed in the transmission and reception of telegrams either in Devnagri or Roman script on morse circuits.

PROPOSAL FOR IMPROVING OF TELEGRAPH SERVICES

- 462. Shri ABDUL GHANI: Will the Minister of Law be pleased to state:
- (a) whether there is any proposal to appoint highly qualified and experienced telecommunication engineers to take charge of the principal telegraph offices in India situated at New Delhi, Calcutta, Bombay and Madras with a view to improve efficiency in telegraph service; and
- (b) if so, the details of the proposal?

THE DEPUTY MINISTER IN THE DEPARTMENT OF POSTS AND TELEGRAPHS (SHRI B. BHAGAVATI): (a) and (b) There is no such proposal under consideration at present. A case for reorganisation of the control of telegraph offices is, however, under consideration. The upgrading of the charges of big Central Telegraph Offices and posting of suitable officers will be examined at the appropriate time.

New Delhi Telegraph Office

- 463. SHRI ABDUL GHANI: Will the Minister of LAW be pleased to state:
- (a) whether it is a fact that over Rs. 30,000 are being spent every month in the New Delhi Telegraph Office towards overtime employment;

- (b) whether far lower amounts were being incurred during 1960-61:
- (c) whether the present per capita turn-over per hour is far below that in 1960-61; and
- (d) if so, the reasons for the deterioration in efficiency and the steps Government propose to take to improve matters?

THE DEPUTY MINISTER IN THE DEPARTMENT OF POSTS AND TELEGRAPHS (SHRI B BHAGAVATI): (a) Yes. The averge monthly expenditure during the months from 1963 to October 1963 is Rs. 31,043.

- (b) Yes. The average monthly expenditure was Rs. 21,883.
 - (c) No.

3529

(d) The increase in expenditure for overtime allowance has been on account of increase in traffic and shortage of staff. Action is being taken to meet the shortage of staff.

ALLOTMENT RULES OF Posts AND TELEGRAPHS DEPARTMENT

- 464. SHRI ABDUL GHANI: Will the Minister of Law be pleased to state:
- (a) whether the Fundamental and Supplementary Rules framed by Government are applicable in toto to all Central Government employees;
- (b) whether no power has delegated to the Director General, Posts and Telegraphs to frame rules concerning allotment of quarters to Post and Telegraph staff in contradiction to those rules framed by Government and issued by the Ministry of Works, Housing and Rehabilitation; and
- (c) if so, the reasons for enforcing certain Allotment Rules which are contrary to the rules framed by the Government in the Posts nd Telegraphs Department?

THE DEPUTY MINISTER IN **POSTS** DEPARTMENT OF TELEGRAPHS (SHPI B BHAGAVATI): (a) Fundamental and Supplementary rules apply to the Government servants

specified in F. Rs. 2 & 3.

(b) and (c) The Ministry of Works, Housing and Rehabilitation has framed allotment rules only for those residences which are in their allotment pool. The P & T Department, under the F.Rs has the power to frame rules for allotment of residences under its control, and keeping in view the special requirements of the P & T services, the P & T Department has framed rules for allotment of the P & T residences to the P & T employees.

JOURNALS RECEIVED AS COMPLIMENTARIES

- 465. SHRI ABDUL GHANI: Will the Minister of Law be pleased to state:
- (a) the total number of newspapers and journals received as 'complimentaries' by the Chief Superintendents of Telegraph Offices at New Delhi, Madras, Bombay, Calcutta and Agra every day during 1960-61, 1961-62 and 1962-63 respectively:
- (b) the amount realised by the sale proceeds of these newspapers after their perusal at the various offices mentioned above during the abovesaid period;
- (c) the actual amounts credited to Government by the respective officers during the above-said period; and
- (d) the steps taken or proposed to be taken by Government to recover the balance amounts from the concerned officers?

THE DEPUTY MINISTER IN DEPARTMENT POSTS OF TELEGRAPHS (SHRI B BHAGAVATI): (a) Number of newspapers and journals received during: